GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION NO.2807 TO BE ANSWERED ON 17.12.2025

DEVELOPMENT WORK UNDER MPLAD FUNDS

2807. MS. KANGNA RANAUT:

DR. MANNA LAL RAWAT:

SMT. ANITA NAGARSINGH CHOUHAN:

SHRI DAMODAR AGRAWAL:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) the details with regard to the time frame for issuing of various sanctions to the works by the local administration in the wake of the developmental works recommended by the Members of Parliament under the Members of Parliament Local Area Development Scheme (MPLAD) funds;
- (b) whether the Government is aware of the inordinate delay in issuing of sanctions to these development works by the local administration;
- (c) if so, the details thereof along with the action taken against the guilty officers in order to check the inordinate delays;
- (d) whether the Government has any plan to assess the loss of Government revenue due to inordinate delays in development works to be undertaken under the MPLAD funds; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) As per the MPLADS Guidelines 2023, the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the recommendations to the Implementing District Authority.

(b) & (c) As per the MPLADS Guidelines, the Implementing District Authority shall, before sanctioning any work, ensure that all requisite statutory and regulatory clearances have been obtained from the competent authorities, that the work conforms to the MPLADS Guidelines, and that a written undertaking has been obtained from the concerned User Agency confirming its willingness to bear the operation and maintenance costs of the proposed asset from its own resources.

It has been observed that delays in the issuance of administrative and technical sanctions for works recommended under the MPLAD Scheme are generally attributable to factors such as submission of incomplete proposals, local disputes, constraints relating to land availability or site feasibility, requirements of statutory clearances, and technical issues at the district level. As per the MPLADS Guidelines, the responsibility for timely scrutiny, sanction, and execution of works rests with the District Authorities.

The Ministry regularly reviews the implementation of the Scheme through quarterly and monthly review meetings with States, Union Territories, and District Authorities, highlighting the deviations from the timeline stipulated in the MPLADS Guidelines with regard to sanction and completion of works, and requests for corrective action/compliance from the concerned. For objective monitoring, pendency reports are disseminated to States/UTs, highlighting works pending for sanction beyond 45 days, works not completed within one year of sanction, and works where no payments have been made within three months of sanction.

Whenever instances of inordinate delay are brought to the notice of the Ministry, the concerned State/UT Government and District Authority are requested to examine the matter and take appropriate administrative action against the responsible officials under the applicable service rules. They are also advised to strengthen internal monitoring and oversight mechanisms to ensure timely implementation of works recommended by Hon'ble Members of Parliament.

(d) & (e) No Sir. However, the Ministry periodically undertakes a Third-Party Physical Evaluation of MPLADS works, to assess the efficiency, & impact of the Scheme.
